

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 110
IB-61/(ND)/2021

IN THE MATTER OF:

JSB Consultants

....**Applicant**

Vs.

Al Tabarak Frozen Foods Pvt. Ltd.

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 28.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :

For the Respondent :

ORDER

The order dated 02nd July 2021 records that last chance was given to the applicant for prosecuting the application as time and again the applicant sought adjournment through proxy counsel. Today, Learned Counsel for the applicant is unable to show service of Section 8 Notice. Last chance to show the service of Section 8 notice through proper legible receipt.

List on 29.07.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)